

Disposal number: 972/CR/2021



TAMIL NADU POLLUTION CONTROL BOARD



From

Thiru.A.V.Venkatachalam, I.F.S.,
Chairman,
Tamil Nadu Pollution Control Board,
No.76 Mount Salai,
Guindy, Chennai - 600 032.

To

The Registrar(Law) (FAC)/Civil Judge,
State Human Rights Commission ,
'Thiruvarangam'
No.143,PS.Kumarasamy Raja Salai,
(Greenways Road),
Chennai-600 028.

Lr.No: T2/ TNPCB/LAW/LA-IV/F.000066/SHRC/2021 dated:11.01.2021

Sir,

Sub: TNPCB – SHRC Case NO.965/2020/C3 dated 29.12.2020 - Report Submitted – Reg.

Ref: SHRC Case NO.965/2020/C3 dated 29.12.2020, received by Tamilnadu Pollution Control Board on 04.01.2021

I invite kind reference to the above notice, wherein a copy of the complaint received from Thiru. Arvind Agarwal against the Builder of M/s. Puravankara Projects Limited – Provident Cosmo City, Pudupakkam Village, Tiruporur Taluk, Chengalpattu District has been forwarded with a direction to enquire into the matter and send a report.

In this regard the following are submitted:

- 12/1/21
- The proponent M/s. Purvankara Projects Limited – Cosmocity, S.F.no.53/3,53/4, 53/10B, 55, 56/1,57/2 & 57/4, Pudupakkam Village, Thiruporur Taluk, Chengalpattu District was issued with Environmental Clearance (EC) by Tamilnadu State Environmental Impact Assessment Authority (SEIAA) vide its letter No.SEIAA/TN/8 (a) /006/F-20/2008 dated 24-07-2008 valid for up to five years from the date issue of EC ie., up to 23-07-2013 for total built up area of 144596 sqm with 1184 Dwelling units.
 - Subsequently, Consent to Establish (CTE) under the Water (Prevention & Control of Pollution) Act 1974 as amended and Air (Prevention & Control of Pollution) Act 1981 as amended was issued to the said proponent for its Residential complex with total built up area of 144596 sqm and to generate, treat & discharge 650 KLD of sewage (273 KLD for recycling to process after treatment, 212 KLD for on land gardening after treatment, 165 KLD to CMWSSB STP through dedicated lorries with payment of fees after treatment) and to discharge emissions through DG Set - 500 KVA - 7Nos vide TNPC Board's Proceedings No.T11/TNPCB/5256/MMN/OLW&A/2013 dt. 19-03-2013.

- Further, Consent to Operate (CTO) under the Water (Prevention & Control of Pollution) Act 1974 as amended and Air (Prevention & Control of Pollution) Act 1981 as amended was issued to the said proponent vide Board's Proc.No.T5/ TNPCB/ F.1369MMN/ RL/ MMN/W&A/2017 dated 15.03.2017 for its Residential Complex comprising of 39 Blocks, G+2 & G+3 floors, Basic amenities (Residential Club House, G+2) with 1184 dwelling units and built up area of 144596 Sq.m. and to generate, treat & discharge 650 KLD of sewage, out of which 273 KLD for recycling (toilet flushing), 212 KLD on land for gardening including avenue plantation and 165 KLD to Pudupakkam Panchayat for Avenue plantation after treatment.
- Meanwhile, based on the complaint received by the Board on 05.08.2020 from the residents in B-Block (Four Blocks such as A,B,C&D are available in this campus) nearby the Sewage Treatment Plant (STP) housed in M/s. Purvankara Projects Limited – Cosmocity, S.F.No.53/3, 53/4, 53/10B, 55, 56/1, 57/2 & 57/4, Pudupakkam Village, Thiruporur Taluk, Chengalpattu District & operated by the third party through Residents Welfare Association, the Joint Chief Environmental Engineer (JCEE), TNPC Board, Corporate Office, Chennai inspected the Sewage Treatment Plant (STP) on 07.08.2020 and show cause notice under section 25 of the Water (Prevention & Control of Pollution) Act 1974 as amended and section 21 of the Air (Prevention & Control of Pollution) Act 1981 as amended was issued to the proponent vide Board's Proc. dated 03.09.2020 for not complying with the following conditions stipulated in the Consent to Operate (CTO) issued:
 1. The unit shall operate and maintain the Sewage Treatment Plant components provided effectively & continuously so as to utilize the same for toilet flushing, gardening and HVAC within the premises after satisfying the STP standards prescribed by Board, instead of disposing daily through tanker lorries.
 2. The unit shall make arrangements to utilize the treated waste water 273 KLD for toilet flushing, 212 KLD on its own land for gardening and 165 KLD for Avenue plantation after satisfying the standards prescribed by the Board.
 3. The unit shall provide the Electro Magnetic Flow Meter (EMFMs) with automatic recorder and display arrangement at the inlet of STP, outlet of STP and at the disposal points of the treated sewage for gardening and toilet flushing.
 4. The unit shall provide UV disinfection for the treated sewage and Ultra filtration to improve the quality of treated sewage before utilised for toilet flushing.
 5. The unit shall provide energy meter for the continuous operation of STP.
 6. The unit shall utilise the sludge generated from the STP as manure for gardening.



TAMIL NADU POLLUTION CONTROL BOARD

7. The unit shall segregate the food waste from the solid waste generated in the unit and it shall be treated in Organic Waste Converter and the treated compost shall be used as Manure.
8. The unit shall furnish the proposal for green belt development 25% of plot area (400trees/Hec) comprising of tall trees (min. 2m Height) and various species according to local soil conditions in consultation with local DFO/ Horticulture Department/ Authorised Consultant. The layout map indicating the green belt details shall be furnished.
9. The unit has not applied and obtained Renewal of consent under the Water (P & CP) Act, 1974 as amended and the Air (P & CP) Act, 1981 as amended.
10. The unit has not applied for Consent of the Board under the Water (P & CP) Act, 1974 as amended and the Air (P & CP) Act, 1981 as amended for construction and operation of Phase II.

The proponent M/s. Puravankara Limited has furnished the reply to the above said show cause notice vide letter dated 21/09/2020 stating that the complex has been under complete management of the Association namely "Provident Cosmo City Resident's Welfare Association" (CCRWA) formed on 4th March 2017 and stated that further communication may be addressed to the owner of the property M/s. Cosmo City Resident's Welfare Association and not to proceed action against them. Also it was stated that the STP has been operated by the Association.

Further during inspection of the Sewage Treatment Plant (STP) housed near B-Block in M/s. Purvankara Projects Limited – Cosmocity, S.F.no.53/3,53/4, 53/10B,55,56/1,57/2 & 57/4, Pudupakkam Village, Thiruporur Taluk, Chengalpattu District on 08.01.2021, the following have been observed:

1. The Complainant Thiru.Arvind Agarwal (Block B2, Flat No.302) residential flat is located in 3rd floor (Total floors -4 including Ground floor) of the Block B of the said residential complex.
2. Sewage Treatment Plant (STP) of 250 KLD capacity - Reported by the O&M contractor & Association) for the treatment of sewage generated from the Block A & Block B of the said residential complex is located at about 6m from the above said flat as shown in the photograph (enclosed) and reported to be functioning since 2017.

3. The Sewage Treatment Plant (STP) comprises of Collection cum Equalization Tank, Aeration cum Settling Tank (SBR), Sludge Holding Tank, Filter feed tank, Dual Media Filter, Treated sewage tank and Filter press which were in operable condition at the time of inspection. The filter press (sludge dewatering mechanism) was found to be not put in to operation so far, thus the excess sludge generated was let out outside the premises through lorry tankers.
4. The entire treatment units except Dual Media Filter and Treated sewage tank of the said STP is housed in a closed building with concrete roof with a door and two windows.
5. Dual Media Filter and Treated sewage tank of the said STP is housed in the covered shed.
6. An Electro Magnetic Flow meter (EMFM) was fixed at the outlet of the STP to assess the quantum of sewage treated in the STP, whereas an EMFM at the inlet of STP, Toilet flushing reuse & Gardening purposes are yet to be installed.
7. Blower 2 Nos – 30 HP each is housed in the STP for the supply of air to the aeration tank which is partially covered with acoustic enclosures as shown in the following photographs, which is the main source of noise pollution.
8. Aeration cum settling tank is completely closed and provided with 4 Nos of manhole for inspection purpose.
9. The blower arrangement provided to suck & release the odorous gas if any generated from collection cum equalisation tank was under repair at the time of inspection.
10. The arrangement has been provided for the utilisation of the treated sewage for gardening and for toilet flushing by providing dual plumbing line within the Flat premises. But there is no disinfection facility to disinfect the treated sewage before utilising for toilet flushing.
11. Report of analysis of the treated sewage collected from the STP on 15/10/2020 by the District Environmental Engineer, TNPCB, Maraimalai Nagar reveals that the parameters (pH, TSS & BOD) analysed satisfy the treated sewage standards prescribed by the Board. Further samples were also collected during the time of inspection to analyse the revised treated sewage parameters to assess the efficiency of the STP.
12. The another Sewage Treatment Plant (STP) for the treatment of sewage generated from other blocks such as Block C & Block D of the said residential complex is also functioning in the same premises in other location which is also operated by Provident Cosmo City Resident's Welfare Association (CCRWA) for which no complaint has been received from the nearby residents.



TAMIL NADU POLLUTION CONTROL BOARD

13. The residents who were residing near to the said STP Thiru. Sundareswaran (Block B1, Flat No.202), Thiru.G.Ashok kumar (Block B2, Flat No.204), Thiru.Arvind Agarwal (Block B2, Flat No.302), Thiru. Radhakrishnan (Block B1, Flat No.003), Thiru. Janarthanan (Block B1, Flat No.302) aired their complaint during the time of inspection that the operation of the STP is causing odour and noise nuisance and also facing hardship due to the ply of sewage lorry tankers coming often for loading of excess sludge from the STP.

In view of the above, the JCEE (M), Chennai has recommended for the issue of directions under Section 33A of the Water (Prevention & Control of Pollution) Act 1974 as amended and Section 31A of the Air (Prevention & Control of Pollution) Act 1981 as amended, to the proponent M/s. Puravankara Projects Limited – Cosmocity and to the Cosmocity Resident Welfare Association to comply with certain conditions.

Based on the above report, the unit was issued with the following directions under Section 33A of the Water (Prevention & Control of Pollution) Act 1974 as amended and Section 31A of the Air (Prevention & Control of Pollution) Act 1981 as amended, to the proponent M/s. Puravankara Projects Limited – Cosmocity and to the Cosmocity Resident Welfare Association vide Proc. dated 11.01.2021 to comply within a period of one month's time:

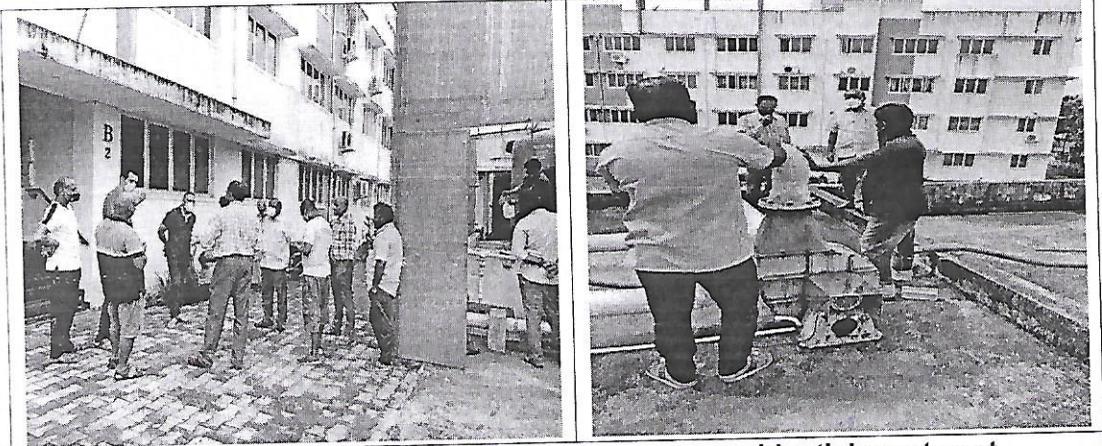
1. The proponent/association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed in the NGT (PB) Order dated.30.04.2019 in OA.No.1069/2018 (pH-5.5, BOD-10mg/L, TSS-20mg/L, COD-50mg/L, Nitrogen-Total-10mg/L & Fecal Coliform -Desirable-100 Most Probable Number per 100 ml).
2. The proponent/association shall utilise the treated sewage on land for gardening and toilet flushing within the flat premises after satisfying the treated sewage standards prescribed by the Board.
3. The proponent/association shall provide UV disinfection system for the disinfection of the treated sewage before utilisation of the same for toilet flushing.

4. The proponent/association shall provide separate EMFMs at the inlet of STP, Toilet flushing reuse line & Gardening reuse line so as to assess the continuous operation & efficiency of the STP.
5. The proponent/association shall revamp, provide the acoustic enclosure to the blowers attached to aeration tank to mitigate the noise nuisance.
6. The proponent/association shall provide acoustic measures for the doors and the windows provided in the STP to mitigate the noise nuisance.
7. The proponent/association shall remove the flexible hoses provided for pumping of the sewage from the collection tank and shall avoid in future also.
8. The proponent/association shall operate the filter press provided in the unit for the removal of excess sludge instead of disposing through lorry tankers.
9. The proponent/association shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalisation tank provided is operated continuously.
10. The proponent/association shall provide mechanical ventilation arrangement in the STP.
11. The proponent/association shall maintain logbook for the operation of the STP and to assess the quantity of energy consumption.
12. The proponent/association shall apply and obtain renewal of consent under Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended.
13. The proponent/association shall make all provisions for avoiding the entry of storm water into STP which hampers the regular and efficient operation of the treatment system.
14. The treated sewage shall be reused completely in the complex and shall not be discharged outside the premises at any point of time.
15. The proponent/association shall engage a qualified firm/agency for operating & maintaining the STP in consultation with TNPCB. The STP has to be operated regularly in a scientific manner to avoid septic conditions and resulting odour problems.
16. The analysis of treated sewage shall be done periodically to know the performance of the STP and the results shall be submitted to TNPCB/Displayed to notice Board for the view of residents.

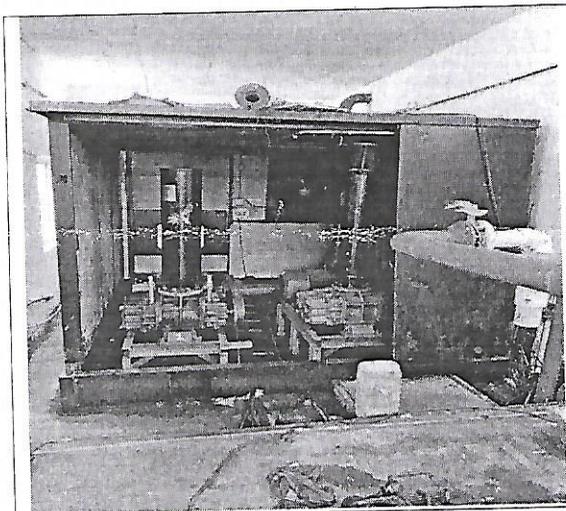
This is submitted for kind information.


Chairman
12/01/2021
12/1

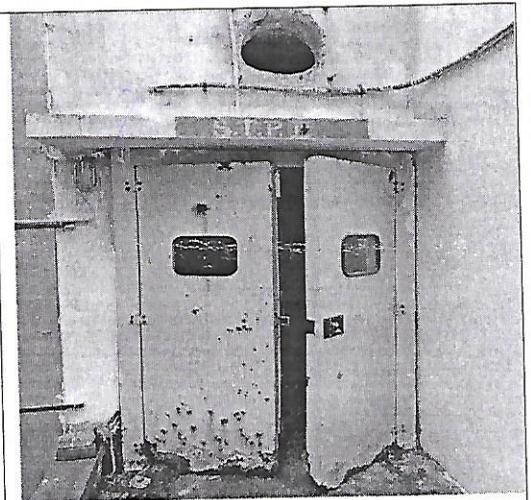
Photographs



Location of Sewage Treatment Plant near the residential apartment.



Blower installation partially covered with acoustic enclosures



Blower room doors

TAMIL NADU WATER CONTROL BOARD

Proceeding No. T2/ TNPCB/LAW/LAIV/F.000066/MMN/W&A/ 2021 dt: 11.01.2021

Sub: TNPCB – Industries – **M/s. Puravankara Projects Limited** – Provident Cosmo City, Pudupakkam Village, Tiruporur Taluk, Chengalpattu District – Directions under Section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P & CP) Act, 1981 – Issued – Reg.

Ref: 1. Bd's Proc. No.T2/TNPCB/F.1369/MMN/RLW&A/2020 dated:03/09/2020
2. Unit's letter dated 21.09.2020
3. SHRC Case No.965/2020/C3 dated 29.12.2020
4. JCEE's Lr.No.F.1369/SHRC/ JCEE(M)/ TNPCB/ CHN.ZONE/ 2021, Dt:11.01.2021

Whereas the unit of M/s. Puravankara Projects Limited – Provident Cosmo City, Pudupakkam Village, Tiruporur Taluk, Chengalpattu District was issued with Show Cause notice under section 25 of the Water (Prevention & Control of Pollution) Act 1974 as amended and section 21 of the Air (Prevention & Control of Pollution) Act 1981 as amended for not complying with the conditions stipulated in the Consent to Operate (CTO) issued to the unit, as stated therein.

Whereas the proponent M/s.Puravankara Limited has furnished the reply to the above said show cause notice vide letter dated 21/09/2020 stating that the complex has been under complete management of the Association namely "Provident Cosmo City Resident's Welfare Association" (CCRWA) formed on 4th March 2017 and stated that further communication may be addressed to the owner of the property M/s. Cosmo City Resident's Welfare Association and not to proceed action against them. Also stated that the STP has been operated by the Association.

Whereas, the State Human Rights Commission, Tamilnadu vide letter dated 29.12.2020 has forwarded the complaint received against the Builder of M/s. Puravankara Projects Limited – Provident Cosmo City, Pudupakkam Village, Tiruporur Taluk, Chengalpattu District regarding the pollution caused due to the operation of the STP and affecting the residents for necessary action and to submit report.

Whereas, during inspection of the Sewage Treatment Plant (STP) housed near B-Block in M/s. Purvankara Projects Limited – Cosmocity, S.F.no.53/3,53/4,53/10B,55, 56/1, 57/2 & 57/4, Pudupakkam Village, Thiruporur Taluk, Chengalpattu District on 08.01.2021 by the JCEE (M), Chennai along with the DEE & AE, O/o DEE, TNPCB, Maraimalai Nagar, the following has been observed:

1. The Complainant Thiru.Arvind Agarwal (Block B2, Flat No.302) residential flat is located in 3rd floor (Total floors -4 including Ground floor) of the Block B of the said residential complex.
2. Sewage Treatment Plant (STP) of 250 KLD capacity - Reported by the O&M contractor & Association) for the treatment of sewage generated from the Block A & Block B of the said residential complex is located at about 6m from the above said flat and reported to be functioning since 2017.
3. The Sewage Treatment Plant (STP) comprises of Collection cum Equalization Tank, Aeration cum Settling Tank (SBR), Sludge Holding Tank, Filter feed tank, Dual Media Filter, Treated sewage tank and Filter press which were in operable condition at the time of inspection. The filter press (sludge dewatering mechanism) was found to be not put in to operation so far, thus the excess sludge generated was let out outside the premises through lorry tankers.
4. The entire treatment units except Dual Media Filter and Treated sewage tank of the said STP is housed in a closed building with concrete roof with a door and two windows.
5. Dual Media Filter and Treated sewage tank of the said STP is housed in the covered shed.
6. An Electro Magnetic Flow meter (EMFM) was fixed at the outlet of the STP to assess the quantum of sewage treated in the STP, whereas an EMFM at the inlet of STP, Toilet flushing reuse & Gardening purposes are yet to be installed.
7. Blower 2 Nos – 30 HP each is housed in the STP for the supply of air to the aeration tank which is partially covered with acoustic enclosures as shown in the following photographs, which is the main source of noise pollution.
8. Aeration cum settling tank is completely closed and provided with 4 Nos of manhole for inspection purpose.
9. The blower arrangement provided to suck & release the odorous gas if any generated from collection cum equalisation tank was under repair at the time of inspection.
10. The arrangement has been provided for the utilisation of the treated sewage for gardening and for toilet flushing by providing dual plumbing line within the Flat premises. But there is no disinfection facility to disinfect the treated sewage before utilising for toilet flushing.

CONTROL BOARD

11. Report of analysis of the treated sewage collected from the STP on 15/10/2020 reveals that the parameters (pH, TSS & BOD) analysed satisfy the treated sewage standards prescribed by the Board. Further samples has been collected during the time of inspection to analyse the revised treated sewage parameters to assess the efficiency of the STP.
12. The another Sewage Treatment Plant (STP) for the treatment of sewage generated from other blocks such as Block C & Block D of the said residential complex is also functioning in the same premises in other location which is also operated by Provident Cosmo City Resident's Welfare Association (CCRWA) for which no complaint has been received from the nearby residents.
13. The residents who were residing near to the said STP Thiru. Sundareswaran (Block B1, Flat No.202), Thiru.G.Ashok kumar (Block B2, Flat No.204), Thiru.Arvind Agarwal (Block B2, Flat No.302), Thiru. Radhakrishnan (Block B1, Flat No.003), Thiru. Janarthanan (Block B1, Flat No.302) aired their complaint during the time of inspection that the operation of the STP is causing odour and noise nuisance and also facing hardship due to the ply of sewage lorry tanker's coming often for loading of excess sludge from the STP.

In view of the above, the JCEE (M), Chennai has recommended for the issue of directions under Section 33A of the Water (Prevention & Control of Pollution) Act 1974 as amended and Section 31A of the Air (Prevention & Control of Pollution) Act 1981 as amended, to the proponent M/s. Puravankara Projects Limited – Cosmocity and to the Cosmocity Resident Welfare Association to comply with certain conditions within a month's time.

Therefore, in exercise of powers conferred under Section 33 A of the Water (P&CP) Act, 1974 as amended and under section 31A of the Air (P & CP) Act, 1981, the Board issues the following Directions to comply within a period of one month's time:

1. The proponent/association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed in the NGT (PB) Order dated.30.04.2019 in OA.No.1069/2018 (pH-5.5, BOD-10mg/L, TSS-20mg/L, COD-50mg/L, Nitrogen-Total-10mg/L & Fecal Coliform -Desirable-100 Most Probable Number per 100 ml).

2. The proponent/association shall utilise the treated sewage on land for gardening and toilet flushing within the flat premises after satisfying the treated sewage standards prescribed by the Board.
3. The proponent/association shall provide UV disinfection system for the disinfection of the treated sewage before utilisation of the same for toilet flushing.
4. The proponent/association shall provide separate EMFMs at the inlet of STP, Toilet flushing reuse line & Gardening reuse line so as to assess the continuous operation & efficiency of the STP.
5. The proponent/association shall revamp, provide the acoustic enclosure to the blowers attached to aeration tank to mitigate the noise nuisance.
6. The proponent/association shall provide acoustic measures for the doors and the windows provided in the STP to mitigate the noise nuisance.
7. The proponent/association shall remove the flexible hoses provided for pumping of the sewage from the collection tank and shall avoid in future also.
8. The proponent/association shall operate the filter press provided in the unit for the removal of excess sludge instead of disposing through lorry tankers.
9. The proponent/association shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalisation tank provided is operated continuously.
10. The proponent/association shall provide mechanical ventilation arrangement in the STP.
11. The proponent/association shall maintain logbook for the operation of the STP and to assess the quantity of energy consumption.
12. The proponent/association shall apply and obtain renewal of consent under Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended.
13. The proponent/association shall make all provisions for avoiding the entry of storm water into STP which hampers the regular and efficient operation of the treatment system.
14. The treated sewage shall be reused completely in the complex and shall not be discharged outside the premises at any point of time.
15. The proponent/association shall engage a qualified firm/agency for operating & maintaining the STP in consultation with TNPCB. The STP has to be operated regularly in a scientific manner to avoid septic conditions and resulting odour problems.
16. The analysis of treated sewage shall be done periodically to know the performance of the STP and the results shall be submitted to TNPCB/Displayed to notice Board for the view of residents.

POLLUTION CONTROL BOARD

Failure to comply with the above said directions, will lead to issue of further directions which may include closure and stoppage of power supply to your unit under Section 33A of the Water (P&CP) Act, 1974 as amended and section 31A of the Air (P&CP) Act 1981.

The receipt of this proceeding shall be acknowledged.

For Chairman

12/1/2021

To

1. The Executive – Vice President,
M/s. Puravankara Projects Limited – Provident Cosmo City,
No. 36/2, Gandhi Mandapam Road,
Kotturpuram, Chennai – 600085.
2. The President,
Provident Cosmo City Resident's Welfare Association (CCRWA),
Pudupakkam Village, Tiruporur Taluk,
Chengalpattu District.

Copy To

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chennai.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar – for follow up and necessary action please.

STATE HUMAN RIGHTS COMMISSION TAMIL NADU	
Date of Order :	
Application No: 57 of	2021
Application Made on	23.3.2021
Copy Ready on	30.3.2021
Copy Delivered on	01.04.2021
V. Bame COURT MASTER	

CERTIFIED TO BE TRUE COPY

V. Bame
COURT MASTER
State Human Rights Commission
Tamil Nadu